

**PUNJAB VIDHAN SABHA SECRETARIAT**  
**NOTIFICATION**

**THE 15<sup>TH</sup> MARCH, 2025**

No. 7-LA-2025/ 7 .- The following Order by the Governor of Punjab, dated the 14<sup>th</sup> March, 2025, is published for general information –

**“ਹੁਕਮ”**

ਭਾਰਤ ਦੇ ਸੰਵਿਧਾਨ ਦੇ ਅਨੁਛੇਦ 174 ਦੀ ਕਲਾਜ਼ (1) ਦੁਆਰਾ ਮੈਨੂੰ ਸੌਂਪੀਆਂ ਗਈਆਂ ਸ਼ਕਤੀਆਂ ਦੀ ਵਰਤੋਂ ਕਰਦਿਆਂ, ਮੈਂ, ਗੁਲਾਬ ਚੰਦ ਕਟਾਰੀਆ, ਰਾਜਪਾਲ, ਪੰਜਾਬ, ਇਸ ਦੁਆਰਾ ਪੰਜਾਬ ਰਾਜ ਦੀ 16ਵੀਂ ਵਿਧਾਨ ਸਭਾ ਨੂੰ ਸ਼ੁੱਕਰਵਾਰ, ਮਿਤੀ 21 ਮਾਰਚ, 2025 ਨੂੰ 11.00 ਵਜੇ ਸਵੇਰੇ ਇਸ ਦੇ ਅੱਠਵੇਂ (ਬਜਟ) ਸਮਾਗਮ ਲਈ ਪੰਜਾਬ ਵਿਧਾਨ ਸਭਾ ਹਾਲ, ਵਿਧਾਨ ਭਵਨ, ਚੰਡੀਗੜ੍ਹ, ਵਿੱਚ ਇਕੱਤਰ ਹੋਣ ਲਈ ਬੁਲਾਵਾ ਭੇਜਦਾ ਹਾਂ।

14 ਮਾਰਚ, 2025

ਗੁਲਾਬ ਚੰਦ ਕਟਾਰੀਆ,  
ਰਾਜਪਾਲ, ਪੰਜਾਬ।

**ORDER**

IN EXERCISE OF THE POWERS CONFERRED UPON ME BY VIRTUE OF CLAUSE (1) OF ARTICLE 174 OF THE CONSTITUTION OF INDIA, I, GULAB CHAND KATARIA, GOVERNOR OF PUNJAB, HEREBY SUMMON THE SIXTEENTH VIDHAN SABHA OF THE STATE OF PUNJAB TO MEET FOR ITS EIGHTH (BUDGET) SESSION AT 11.00 AM ON FRIDAY, THE 21<sup>ST</sup> MARCH, 2025 IN THE PUNJAB VIDHAN SABHA HALL, VIDHAN BHAVAN, CHANDIGARH.

THE 14<sup>TH</sup> MARCH, 2025.

GULAB CHAND KATARIA,  
GOVERNOR OF PUNJAB."

DATED CHANDIGARH:  
THE 15<sup>TH</sup> MARCH, 2025.

RAM LOK KHATANA,  
SECRETARY.

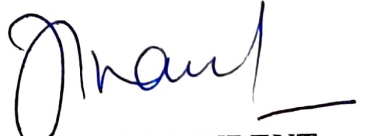
No. 7-LA-2025/ 3781, dated Chandigarh, the 15<sup>th</sup> March, 2025.

Copy forwarded for information to –

1. all Members of the Punjab Vidhan Sabha;
2. the Chief Secretary to Government, Punjab, Chandigarh;
3. all Additional Chief Secretaries / Financial Commissioners / Principal Secretaries / Administrative Secretaries to Government, Punjab, Chandigarh;

P.T.O.

4. the Principal Secretary to Hon'ble Chief Minister, Punjab;
5. the Principal Secretary to Hon'ble Governor, Punjab, Chandigarh;
6. the Secretary to Government, Punjab, Department of Parliamentary Affairs, Chandigarh with reference to his Department's letter No. 1/3/2017-3पीए/111, dated the 13.03.2025;
7. the Chief Electoral Officer and Secretary to Government, Punjab, Election Department, Chandigarh;
8. the Legal Remembrancer and Secretary to Government, Punjab, Legislative Department, Chandigarh;
9. the Secretary-General, Rajya Sabha, Parliament House, New Delhi-110001;
10. the Secretary-General, Lok Sabha, Parliament House, New Delhi-110001 (with two spare copies);
11. the Secretary to Government of India, Ministry of Parliamentary Affairs, 92, Parliament House, New Delhi-110001;
12. the Secretary, Government of India, Department of Legal Affairs, Ministry of Law, New Delhi;
13. the Secretary, Election Commission of India, Nirvachan Sadan, Ashoka Road, New Delhi-110001;
14. the Secretaries to all State Legislative Assemblies / Councils in India;
15. the Deputy Secretary to Government of India, Ministry of Home Affairs, (Political I (A) Section), New Delhi – 110001;
16. the Secretary to Government, Punjab, General Administration Chandigarh;
17. the Librarian, Lok Sabha Secretariat, Parliament House, New Delhi-110001;
18. the Director, Information and Public Relations, Punjab, Chandigarh;
19. the Incharge, Press Trust of India, S.C.O. 78, First Floor, Sector 47-D, Chandigarh; and
20. all Press Correspondents stationed at Chandigarh.

  
**SUPERINTENDENT,  
for SECRETARY.**